

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 2211/1992
M.A. NO. 202/1996

New Delhi this the 29th day of January, 1996.

HON'BLE SHRI N. V. KRISHNAN, ACTING CHAIRMAN
HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER (J)

K. S. Kumaresan,
6A/65, W.E.A., Karol Bagh,
New Delhi.

... Applicant

(In Person)

-Versus-

1. Union of India through
Secretary, Department of
Agriculture & Co-op.,
Krishi Bhawan,
New Delhi.
2. The Secretary,
Department of Fertilizers,
Shastri Bhawan,
New Delhi.

... Respondents


(None present for Respondents)

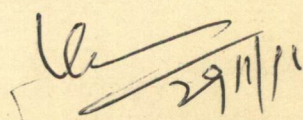
ORDER (ORAL)

Shri N. V. Krishnan, Acting Chairman —

The applicant has now filed M.A. No. 202/1996 in which he has stated that the cause of action does not survive now in view of the developments mentioned therein and that, therefore, the O.A. has become infructuous, and he seeks permission to withdraw it. In the circumstance, the permission is granted. The M.A. is allowed and the O.A. is permitted to be withdrawn.

2. The O.A. is dismissed as withdrawn.


(Smt. Lakshmi Swaminathan)
Member (J)


(N. V. Krishnan)
Acting Chairman

/as/